

OA-496/96

Chandra Mohan Mishra.

1/11.10.96

Sri. M. L. Paswan, Registrar I/C.

....

The learned counsel for the applicant is present. Defects have been removed. Let it be registered and placed before the Hon'ble Bench for hearing on admission, fixing 16.10.96.

PKL

*JK*  
( M. L. Paswan )  
Registrar I/C

Notices could not be issued due to shortage of stamp worth Rs. 5/-.  
Envelopes is also in form position.

Submitted for order please

S.O.(I)-II

6/2/97

The requisites should be filed by the applicant afresh before next date i.e. 28.02.97  
Submitted for orders, as deemed fit, please.

Halbe V.C.

~~Referred back~~

list for direction

on 20.2.97

V.N.M.

6.2.97

4./ 28.2.97. Notices could not be issued as proper steps were not taken by the applicant. Proper requisites be filed within 10 days. Thereafter notices be issued as directed earlier. List it on 3.4.97 for direction.

/CBS/

Notices could not be issued due to non-filing of fresh requisites or shortage of postal stamps as per order dt. 26.2.97.

04/04/97

V.N.M.  
(V.N. Mehrotra)

Vice-chairman

5/03.04.97

None for the applicant.

Notices have not been issued as the proper requisites have not been filed  
List before the Division Bench for direction on 28.05.1997.

*V.N.M.*  
(V.N. Mehrotra)  
vice-Chairman

SKJ

6. / 28.5.97. None for the applicant.

List it on 11.8.97 before the Division Bench for direction.

/OBS/

*V.N.M.*  
(V.N. Mehrotra)  
Vice-chairman

7. / 11.8.97. Proper requisites not filed so far. List it on 1.10.97 for direction.

/CBS/

*V.N.M.*  
(V.N. Mehrotra)  
Vice-chairman

8

1.10.97

Since Bench is not available, list on 5.12.97 for direction.

Supplementary  
petition on  
behalf of the  
applicant filed on  
12.10.97 and  
file attached  
N.Tom  
19.11.97

*V.K.Srivastava*  
(V.K. Srivastava),  
Dey. Registrar

9/05.12.97 None for the applicant.

Notices to respondents could not be issued as proper requisites were not filed. The case was adjourned several times due to this reason but even now the requisites have not been filed. In the circumstances the O.A. is dismissed for default.

SKJ

*S.D.G.*  
(S. Das Gupta)  
Member (A)

*V.N.M.*  
(V.N. Mehrotra)  
Vice-Chairman

10/16.07.98 Vide order dated 01/16.07.19

in M.A. No.137/98, the O.A. 496/96  
to its original number.

The applicant is allowed two weeks  
to file proper requisites. Thereafter, notice  
be issued to the respondents. Respondents  
shall file their W/s within four weeks. Rejoinder,  
if any, may be filed within three  
weeks thereafter.

List on 21.09.1998 for direction.

*SKJ*

(L.R.K.Prasad)  
Member (A)

(V.N.Mehrotra)  
Vice-Chairman

SKJ

Requisites  
filed  
28-7-98  
  
Notice issued  
on 3/8/98  
*SKJ*

11/21.09.98 Shri S.N.Mishra, counsel for the applicant.

W/s not filed so far. Three weeks  
further time is allowed for the same. Rejoinder,  
if any, may be filed within three weeks thereafter.  
List on 30.11.1998 for direction.

*SKJ*  
(L.R.K.Prasad)  
Member (A)

*SKJ*  
(V.N.Mehrotra)  
Vice-Chairman

12/30.11.98

W/s not filed. 4 weeks further time is allowed  
to file the W/s. Rejoinder, if any, may be filed  
within two weeks thereafter. List it on 12.2.99  
for direction.

AM.

*SKJ*  
(LAKSHMAN JHA)  
Member (J)

*SKJ*  
(L.R.K.Prasad)  
Member (A)

13./ 12.2.99. Shri S.N. Mishra, the counsel for the applicant.

W/S not filed so far. Shri V.M.K. Sinha, the counsel for the respondents prays for and is allowed three weeks further time to file W/S. Rejoinder, if any, may be filed within one week thereafter. List it on 23.3.99 for direction.

/CBS/

(LAKSHMAN JHA)  
MEMBER (J)

(L.R.K. PRASAD)  
MEMBER (A)

14/23.3.99

As the Member (J) has not come to the office due to unavoidable reason list it for direction on 31.3.99.

SKS

(L.R.K. Prasad)  
Member (A)

15./ 31.3.99.

None for the parties. W/S not yet filed. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within two weeks thereafter. List it on 20.5.99 for direction.

/CBS/

(LAKSHMAN JHA)  
MEMBER (J)

(L.R.K. PRASAD)  
MEMBER (A)

16/20.5.1999

None for the parties.

W/s not filed so far. Four weeks further time is allowed to file the same. Rejoinder, if any, may be filed within a week thereafter. List it for direction on 29.7.1999.

MES.

(Lakshman Jha)  
Member (J)

(L.R.K. Prasad)  
Member (A)

17/29.07.99

For want of time, case is adjourned to 27.08.99  
for direction.

SKJ

(L.R.K. Prasad)  
Member (A)

(S. Narayan)  
Vice-Chairman

OA 496/96

18/27.8.99 None for the parties.

WS has not yet been filed. Four weeks time is allowed to file WS. Rejoinder, if any, may be filed within a week thereafter. List it for direction on 4.10.99.

AKJ

*LJ*  
(L.JHA)  
MEMBER (J)

*recd*  
(L.R.K.PRASAD)  
MEMBER (A)

19/4.10.1999. None for the parties.

W/s not filed so far. Four weeks further time is allowed to file the same. List it for direction on 17.11.1999.

It is observed from the record that nobody has appeared on behalf of the applicant on the last three occasions. Therefore, if nobody appears on behalf of the applicant on the next date, the case will be dismissed for default.

MPS.

*LJ*  
(Lakshman Jha)  
Member (J)

*recd*  
(L.R.K.Prasad)  
Member (A)

20/17.11.99 None for the applicant.

In view of the order dated 4.10.99, this OA is dismissed for default.

AKJ

*LJ*  
(L.JHA)  
MEMBER (J)

*recd*  
(L.R.K.PRASAD)  
MEMBER (A)

21

51.0.2000

In view of the order passed in  
M.A.264/2000, list it on 6.10.2000.

(L.Hmingliana)  
M(A)

(L.Jha)  
M(J)

22/6.10.2000 Shri S.N.Mishra, counsel for the applicant.

On request, list it for hearing  
on 11.12.2000.

MPS.

( L. Hmingliana )  
Member (A)

( Laxman Jha )  
Member (J)

23/11.12.2000

As per resolution passed by bar association  
on the sad demise of B.K.Prasad, Sr.Advocate, list  
it for hearing on 16.1.2001.

MPS.

( L.R.K.Prasad )  
Member (A)

( S. Narayan )  
Vice-Chairman

24./ 16.1.2001.

On the request of Shri S.N. Mishra, the  
counsel for the applicant, list it on 15.2.2001 for  
hearing.

/CBS/

( L. HMINGLIANA ) / M(A)

( L. JHA ) / M(J)

25/15.2.2001

For want of time, list it for hearing  
on 22.3.2001.

MPS.

(L. Hmingliana )/M(A)

( L. Jha )/M(J)

26

22.3.01

For want of time, list it on 27.4.2001 for  
hearing.

CM

(L.R.K.Prasad)  
M(A)

Sanjay  
(S.Narayanan)

V.C.

27/ 27.4.2001

As the Court No. I is not available because  
of circuit sitting at Ranchi, list it for hearing  
on 10.7.2001.

SKS

( L. Hmingliana )/M(A)

28./ 10.7.2001.

For want of D.B., hearing is adjourned to  
16.8.2001.

/CBS/

( L. HMINGLIANA )/M(A)

29/16.08.2001. : None for the applicant.

On behalf of the respondents, learned Sr.  
Standing Counsel has submitted that the matter be rather  
directed to be listed after four weeks time by which  
time he will be seeking instructions and filing W/s.

Put-up again on 19.09.2001 for hearing.

skj

(L.R.K.Prasad)/M(A)

(B.N.Singh Neelam)/V.C.

30/19.09.2001 : For want of time, hearing is adjourned to  
05.11.2001.

skj

(L.R.K.Prasad)/M(A)

(B.N.Singh Neelam)/VC

31/5.11.2001 Note for the parties.

List it for hearing on 24.12.2001.

MES.

( L. Jha )/M(J)

( L.R.K. Prasad )/M(A)

32/24.12.2001 : Mr. S.N.Mishra, counsel for the applicant.

None for the respondents.

Let this matter be listed on 12.02.2002 for  
hearing.

skj

( L.Hmingliana )/M(A)

34/12.2.2002 No one appears on behalf of the  
applicant today. By looking the order-sheets  
on several occasions the applicant's counsel  
was not present. However, by way of last  
chance be listed on 1.4.2002 for hearing.

If no one appears on that date it may presume  
that the applicant has lost his interest in  
pursuing the matter and necessary order  
will be passed.

SKS

(Sarweshwar Jha )/M(A)

(B.N.Singh Neelam)/V.C.

35/1.4.2002

Shri S.C.Jha, ASC for the respondents.

This item is called out. No one appears today on behalf of the applicant. Perused the order so passed in this case on 12.2.2002. It reveals that no one had appeared on that date also. It further transpires that on several occasions, the applicant's counsel was not present. On 12.2.2002, by way of last chance a direction was given that if no one appears on that date i.e. on 1.4.2002, it may presume that the applicant has lost his interest in pursuing the matter and necessary order will be passed.

2. Since no one appears even today on behalf of the applicant and also in the background of the order so passed on 12.2.2002, this O.A. stands dismissed for non prosecution.

M.S.

  
( L.R.K. Prasad )/M(A)

  
( B.N. Singh Neelam )/VC